



2026:AHC:19515

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2720 of 2026

Ramesh

.....Petitioner(s)

Versus

State Of Up And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pawan Kumar
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The present writ petition has been filed by the petitioner inter-alia with the prayer to direct the respondent No.2 to construct Government Medh over Arazi No.404 area 0.648 hectare situated at Mauja Belwa Teaker, Tappa Matkopa, Pargana- Haveli, Tehsil- Sadar, District- Maharajganj within stipulated period.
2. It is argued by the learned Standing Counsel appearing on behalf of State-respondent that in case the petitioner will raise fresh representation ventilating all his grievances annexing all the relevant papers and documents before the Respondent No.2 namely Sub Divisional Magistrate, Sadar, Maharajganj, he will take a decision in the matter, expeditiously.
3. Heard counsel for the parties and perused the record.
4. In the facts and circumstances of the case and with the consent of the counsel for the parties, the present writ petition is **disposed of finally** permitting the petitioner to move a fresh representation ventilating all his grievances before the Respondent No.2 namely Sub Divisional Magistrate, Sadar, Maharajganj, within a period of **three weeks** from today along-with certified copy of this order. In case any such representation is filed by the petitioner before the respondent no.2 within the time indicated hereinabove, he is directed to do the needful in the matter as per procedure prescribed in law most expeditiously and preferably within a period of **six weeks** from the date of filing of such

representation by the petitioner before him.

(Prakash Padia,J.)

January 28, 2026
Swati